

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2674/2015

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 04-06-2014
IN CRLMA NO. 682/2012 PASSED BY THE HIGH COURT OF UTTARAKHAND AT
NAINITAL)

EX. CAPT. HARMOHINDRA PAL SINGH & ORS. Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND HOMES & ANR. Respondent(s)

(With appln.(s) for amendment of the petition and permission to
file additional documents and interim relief and office report)

Date : 07-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. S.C. Maheshwari, Sr. Adv.
Mr. Jabar Singh, Adv.
Mr. M.P.S. Tomar, Adv.
For Mr. Garvesh Kabra, AORFor Respondent(s) Mr. Jatinder Kumar Bhatia, AOR
Mr. Mukesh Verma, Adv.

Mr. Gaichangpou Gangmei, AOR

UPON hearing the counsel the Court made the following
O R D E RAs jointly prayed for, list the matter on any Tuesday after
four weeks for final disposal.(SANJAY KUMAR-II)
COURT MASTER (SH)(INDU KUMARI POKHRIYAL)
BRANCH OFFICER